ITEM NO.47 COURT NO.11 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22305/2010

(From the judgement and order dated 12/04/2010 in WP No. 17090/2009
of The HIGH COURT OF CALCUTTA)

HUMANITY & ANR Petitioner(s)
VERSUS
STATE OF WEST BENGAL & ORS. Respondent(s)
(With prayer for interim relief)
WITH
SLP(C) NO. 22503 of 2010
(With appln(s) for permission to appear and argue in person and with
prayer for interim relief and office report)
S.L.P.(C) NO.11783 of 2011
(With office report)

Date: 06/05/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Petitioner(s) Mr. Deba Prasad Mukherjee,Adv.
(in SLP(c) No.22305/2010)

Mr. Arunangshu Chakraborty,
Petitioner-In-Person (in SLP(c) No.22503/2010)

Mr. Anindya Lahiri, Adv.
Mr. Partha Sil, Adv.
(in SLP(c) No.11783/2011)

For Respondent(s) Mr. K.K. Venugopal, Sr.Adv.
Mr. A. Subhashini, Adv.
[for State of West Bengal]

Mr. Ranjit Kumar, Sr.Adv.
(in SLP(c) Nos.22305/2010 and 11783/2011)
Mr. Jayanta Mitra, Sr.Adv.
(in SLP(c) Nos.22503/2010)
Mr. Sumit Talukdar, Adv.
Mr. Manoj, Adv.
Mr. P. Sinha, Adv.

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Ms. Aparna Sinha, Adv.
Mr. Abhijat P. Medh ,Adv

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UPON hearing counsel the Court made the following
O R D E R

Further arguments heard.
Judgment reserved.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master